

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/528/2018

Date of order : 18.5.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

BISWANATH GHOSH

S/o Late Biblswhan Ghosh
R/o 6/6 Nabin Banerjee Lane,
Howrah – 711104,
West Bengal.

...APPLICANT

VERSUS

1. Union of India, through
The Secretary,
Ministyry of Communication,
Dept. of Post,
Dak Bhawan,
New Delhi – 1.
2. The Chief Post Master General,
Yogayog Bhawan,
C.R.Avenue,
Kolkata – 700012.
3. Sr. Superintendent of Post Offices,
Burdwan Division,
Burdwan – 713101.

...RESPONDENTS.

For the applicant : Mr.A.Chakraborty, counsel
Ms.P.Mondal, counsel

For the respondents: Mr.A.K.Chattpadhyay, counsel

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

Mr.A.Chakraborty, 1d. Counsel assisted by Ms.P.Mondal, 1d. Counsel appeared for the applicant and Mr.A.K.Chattpadhyay, 1d. Counsel appeared for the respondents.

2. By making this OA the applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

“An order do issue directing the respondents to consider the case of the applicant for promotion in the post of MTS for vacancy year of 2014 since Smt. Chandana Naha, GDSBPM refused to accept the post of MTS and to grant him promotion and consequential benefit.”

3. At the outset ld. counsel for the applicant submits that in reply to RTI application dated 16.10.2017, the department intimated the applicant that his case could not be considered to for promotion against MTS for the vacancy year 2015-16 as he has crossed 50 years of age. It was also stated therein that if the applicant so desires, can prefer an appeal to the appellate authority. It is submitted that thereafter the applicant made a detailed representation dated 7.3.2018 before the Appellate Authority highlighting his grievance and submits that he will be satisfied if the Chief PMG, respondent No. 2 is directed to take a decision on the representation and dispose of the same within a time frame.

4. By accepting the prayer of the ld. Counsel for the applicant, I dispose of the present OA by directing the respondent authorities to consider the representation/appeal of the applicant dated 7.3.2018 within a period of three months from the date of receipt of such representation. The decision so arrived shall be reasoned and speaking one and will be communicated to the applicant forthwith.

5. It is made clear that I have not gone into the merits of the case and all points are kept open for the respondent authorities.

6. With the above observation and direction the OA stands disposed of. No order as to costs.

(MANJULA DAS)
JUDICIAL MEMBER

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